

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

APPEAL NO. 65/2025 (WZ)

Mr Cyril Philip Mendonca ...Applicant

*Versus*

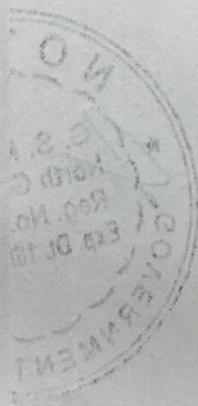
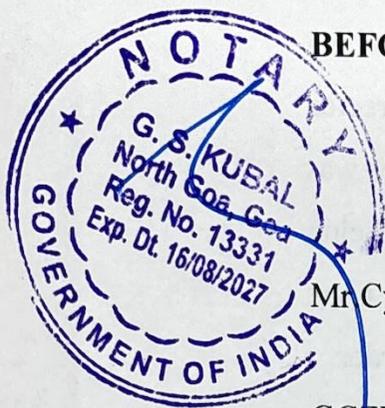
GCZMA & Anr ...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT**

**NO. 1 (GCZMA)**

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority (“GCZMA”) i.e., Respondent No. 1 herein, having office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.
2. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief sought in the present appeal. Nothing in the aforementioned Appeal filed by the Appellant be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon’ble Tribunal to file an additional Affidavit, if found necessary.



A handwritten signature or mark in blue ink, located at the bottom center of the page.

3. I say that the present appeal challenges the Order dated 14.01.2025 (“**Impugned Order**”) passed by the answering Respondent. I say that *vide* the Impugned Order the Appellant herein was directed to demolish the illegal structure erected by the Appellant herein. I say that the Impugned Order was passed upon giving the Appellant an opportunity of being heard after following the principles of natural justice. I say that the Impugned order is a reasoned and a speaking order.  
*(The Impugned Order dated 14.01.2025 is part of the Appeal as Annexure A)*
4. I say that Survey No. 63/1B of Village Arambol, Pernem, Goa (“**said Property; subject Property**”) falls within NDZ (CRZ) as per CZMP 2011. I say that according to CRZ regulations, no permanent construction is permitted within NDZ area, except for repair and reconstruction of structures that existed prior to 1991, subject to obtaining prior permission from GCZMA.
5. I say that Show Cause Notice dated 18.09.2023 was issued whereby the Appellant was intimated that pursuant to the inspection the following alleged illegal structures resulting in violation of CRZ Notification 2011 was noticed in the subject property.
6. I say that the Appellant, in its reply dated 19.10.2023 filed before the Goa Coastal Zone Management Authority (GCZMA), has contended that the impugned structure



situated in the subject property is a pre-1991 construction. In support of the said contention, the Appellant has relied upon various documents. I say that furthermore the appellant has also filed written arguments in support of his case before the answering respondent.

7. I say that the answering respondent has perused all the documents relied upon the appellant and given some categorical findings on the same and there some inherent discrepancies noted which are recorded in the order dated 14.01.2025.
8. I say that inherent discrepancies noted in the documents the reliance placed by the Appellant on the said documents is misplaced and devoid of evidentiary value in establishing the claim of a pre-1991 construction.
9. I say that the answering respondent has granted fair notice and chance of personal hearing in the matter before passing the impugned order. I deny that the answering respondent has violated principles of Natural justice and fair play. I deny that demolition order is wholly without jurisdiction, ex-facie perverse, arbitrary, cryptic, illegal and unreasoned.
10. I say that the Appellant was furnished all the documents referred to in the show cause notice and thereafter proceeded in the matter resulting in passing of reasoned impugned order.



- 11. I say that the Appellant has failed to produce any cogent, reliable and convincing material/documents to show that the Impugned Structure is pre-1991 structures. I say that the Appellant is put to strict proof of the same.
- 12. I say that in view of the above, the present appeal is liable to be dismissed.
- 13. I say that what has been stated in Paras 1 to 12 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

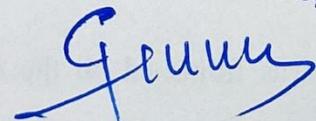
Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 11.03.2026

  
DEPONENT

Solemnly affirmed before me by  
Sachin Desai  
.....  
Reg. No: 08/108 Date: 11.3.2026  
known / Identified to me by.

  
G. S. KUBAL  
Notary (Govt. of India)  
Panaji-Goa, India

